

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

EA 313 of 1996. (In OA no.907/96)
(U N L I S T E D)

Date of Order: 3.10.96.

SINGLE BENCH

Present: Hon'ble Mr. M.S.Mukherjee, Administrative Member.

GANGA MONDAL

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.K.Sarkar, counsel.

For the respondents: Mr.P.Chatterjee, counsel.

O R D E R

No Division Bench is available to-day.

This is filed as an unlisted motion to-day by Mr.K.Sarkar, 1d.counsel for the petitioner. Mr.P.Chatterjee, 1d.counsel, appears for the respondents.

In pursuance of the interim order passed on 25.7.96 in O.A. the petitioner has been allowed to appear in the written test by the respondents for promotion to the post of Ticket Collector and under the said interim order respondents were directed not to publish the results thereof. Petitioner, through this M.A. submits that the respondents by their Order dt. 25.9.96 at Annexure-MA2, has published the names of 31 successful candidates who have qualified in the written test and a viva-voce test is going to be held in pursuance of that written test in which the name of the petitioner does not figure. He, therefore, prays for further specific interim order in the matter.

On hearing the 1d.counsel for both the parties, I direct that the respondents shall give an opportunity to the petitioner to appear in the Viva Voce test if he is ^{found} qualified in the written test. This is without prejudice to the rights and

contentions of either parties and the final result of the petitioner both in the written test and in the viva voce test, if any, shall not be published till the next date of hearing.

M.A. is disposed of.

Let a Plain Copy of this Order be given to the 1d. counsel for both the parties.

Mukherjee
(M. S. Mukherjee)
Member (A)